

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 857 of 2019

IN THE MATTER OF:

Employees of Indus Fila

...Appellant

Vs

SPG Macrocosm Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Sabarish Subramanian, Advocates.

For Respondents:

ORDER

26.08.2019 The impugned order in this case has been passed by the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench, Bengaluru on 10th May, 2019 and the appeal has been preferred by the Appellant on 27.06.2019 thereby there is delay in preferring the Appeal.

Learned Counsel for the Appellant prays for and is allowed time to file proper application for condonation of delay by 30.08.2019.

Let notices be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 02.09.2019. If the Appellant provides the e-mail address of Respondents, let notices be also issued through e-mail.

Post the case 'For Admission (After Notice)' on **26th September, 2019**.

During the pendency of this appeal, Resolution Plan if implemented, it will be subject to the decision of this Appellate Tribunal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)